

## HIGH COURT OF KERALA

H3-101954/2015

Kochi-682031  
Dated-16/08/2016

### AUCTION NOTICE

The below mentioned 11 numbers of 2008 model Mitsubishi Cedia petrol cars of the High Court will be auctioned in public in the High Court premises on 06/09/2016 (06<sup>th</sup> September 2016 ) at 11.30 a.m. If the date fixed for auction happens to be a holiday, the auction will be conducted on the next working day at the fixed time and place.

The details of the vehicles are as shown below

<i>No</i>	<i>Vehicle No</i>
Lot 1	KL 07 BH 8084
Lot 2	KL 07 BH 8099
Lot 3	KL 07 BH 8116
Lot 4	KL 07 BH 8119
Lot 5	KL 07 BH 8121
Lot 6	KL 07 BH 8122
Lot 7	KL 07 BH 8131
Lot 8	KL 07 BH 8136
Lot 9	KL 07 BH 8140
Lot 10	KL 07 BH 8148
Lot 11	KL 07 BH 8151

Each of the vehicle is to be considered as a single lot. The intending bidders can participate in the auction of each lot by remitting ₹2,500/- (Rupees Two Thousand and Five Hundred only) as Earnest Money deposit for each lot. EMD should be remitted before 11.00 a.m on the day of auction in the Accounts Section(GI) of the High Court and the receipt of the same shall be produced at the time of auction.

The intending bidders should satisfy themselves about the condition of the vehicles put up for auction with the prior permission and no complaints will be entertained after the auction.

Also, the intending bidders can have the choice to quote the bid amount in a sealed cover and hand it over to the Auctioning Officer prior to the commencement of the Auction. The sealed covers containing quotations will be opened before finalising the auction .

The auction shall be fixed temporarily in favour of the person who has offered the highest bid for each lot in the auction or in the sealed cover, which ever is higher and the bidder shall deposit the amount in full inclusive of the bid amount and tax as per law less the Earnest Money Deposit.

The EMD deposited by the bidders except the persons in whose favour the bid for each lot has been confirmed shall be returned immediately after the auction.

If the person in whose favour the auction has been confirmed fail to deposit the bid amount within the time period, the earnest money deposited by him shall be forfeited and the person in whose favour the auction has been fixed shall be held responsible for loss if any, caused to the High Court on conducting the re-auction.

Vehicles sold at the auction shall on no account be retained in the office for long. In the event of failure to take delivery of the vehicles within 28 days from the date of auction, the vehicles may either be arranged to be re-auctioned or released to the original bidder himself on realisation of retaining fee as fixed by the High Court . In the event of re-auction, the successful bidder at the previous auction shall forfeit the amount remitted by him.

The officer conducting the auction shall have the authority to annul or invalidate the auction and also to postpone the auction without assigning any reasons.

The officer conducting the auction shall have the authority to take all sorts of decision in matters pertaining to the auction. The decisions thus rendered shall be final.



K R Jayaprakash Narayanan  
Registrar( Administration)

Copy to:

1. The Director of Public Relations, Trivandrum
2. The Public Relations Officer, High Court
3. The District Collector, Ernakulam
4. The Thahasildar, Kannayannur
5. The District Information Officer, Ernakulam
6. The Supdt of Vehicles, High Court
7. The Finance Officer, High Court
8. The Chief Accountant, High Court
9. The Security Officer, High Court
10. Civil Sergeant, High Court
11. The File